

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

REVIEW NO: 45 OF 2004 IN O.A. 213 OF 1996

THIS, THE 12<sup>th</sup> DAY OF AUGUST, 2005.

HON'BLE SHRI S.P. ARYA MEMBER (A)  
HON'BLE SHRI M. L. SAHNI MEMBER (J)

1. Union of India, through Secretary, Ministry of Railway, Rail Bhawan, New Delhi.
2. The Railway Board, through its Chairman, Rail Bhawan, New Delhi.
3. The Director General, Research Designs and Standards Organisation, Manak Nagar, Lucknow.

Applicants.

By Advocate: Sri S.Verma

**Versus**

1. Sri S. Thriuvengadam, aged about 55 years, son of K.M. subramani Mudaliar, resident of L-649, Indralok Krishna Nagar, Lucknow, Dy. Director in R.D.S.O. and others.

.. Respondents

By Advocate: none.

**ORDER**

**BY HON'BLE SHRI M.L. SAHNI, MEMBER (J)**

This review application has been filed against the order dated 19.4.2004 in O.A. No. 213/1996 on the grounds that in view of the Hon'ble High Court judgment dated 16.9.80 and of Hon'ble Supreme Court judgment dated 7.2.94, special pay was made admissible to the Dy. Directors till 25.7.95 and to Joint Directors till 30.9.1989. Later on special pay was replaced by tenure pay.

2. In spite of notices, none of the respondents turned-up for arguing the case. No reply or objection has been filed by any of them.



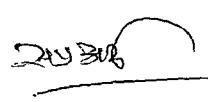
3. We have heard counsel for the reviewist. On perusal of the review application and judgment and order in O.A. No. 213/96, we find that it is necessary to clarify the order to avoid any confusion with regards to implementation of the judgment and order dated 19.4.2004. Accordingly, para 7 of the judgment dated 19.4.2004 would be replaced as under:-

"It is accordingly, directed that arrears of special pay be paid to all those applicants who have been promoted to the posts of Joint Directors and Deputy Directors and have worked in RDSO during the pendency of the writ petition No. 484/1976 in conformity with the order passed by the Hon'ble Supreme Court in Civil Appeal No. 50/1981 w.e.f. the date of promotion till 30.9.1989 and 25.7.95 respectively within 6 weeks from the date of this order is communicated to the respondents."

4. Review Application to aforesaid extent is allowed. Copy of the order be made available to the parties.



(M.L. SAHNI)  
MEMBER (J)



(S.P. ARYA)  
MEMBER (A)

HLS/-